

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
AWATE ENGINEERING PRIVATE LIMITED**

Sl. No.	Particulars	Details
1.	Name of Corporate Debtor	Awate Engineering Private Limited
2.	Date of incorporation of corporate debtor	13 th June 2008
3.	Authority under which corporate debtor is incorporated/ registered	RoC – Pune
4.	Corporate Identity number / Limited Liability Identity number of corporate debtor	U27106PN2008PTC132238
5.	Address of the registered office and principal office (if any) of corporate debtor	Block D, Plot 62, MIDC Ranjangaon Area, Tal. Shirur, Pune – 412210
6.	Date of closure of insolvency resolution process	04/03/2024
7.	Liquidation commencement date of corporate debtor	05/03/2024 (Order received by Liquidator on 12/03/2024)
8.	Name and the registration number of the liquidator	Fanendra H Munot Registration no.: IBBI/IPA-001/IP-P00515/2017-18/ 10916 AFA valid till 31/10/2024
9	Address and e-mail of the liquidator, as registered with the Board	Flat No. 1002, 10th Floor, 'C' Wing, Prathamesh Darshan, Ghatkopar East, Opp. Railway Station, Mumbai - 400075 E-mail: fhmunot@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	5th Floor, Labhade Prestige, Off Karve Road, Deccan Gymkhana, Pune 411004. E-mail: liquidation.awate@gmail.com Cell: 7378559292
11	Last date for submission of claims	13/04/2024

Notice is hereby given that the Hon’ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Awate Engineering Private Limited on 05/03/2024. Copy of the order received by Liquidator on 12/03/2024.

The stakeholders of Awate Engineering Private Limited are hereby called upon to submit a proof of their claims, on or before 13/04/2024, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of Insolvency and Bankruptcy Code, 2016.

Fanendra H Munot
Liquidator
In the matter of Awate Engineering Private Limited
IBBI/IPA-001/IP-P00515/2017-18/ 10916
Date: 14/03/2024
Place: Mumbai